

By e-mail/special messenger/speed post

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/ 2284/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. K. Poddar,
District & Sessions Judge,
Sivasagar.

Dated Guwahati, the 29th April 2019.

Sub:- Earned Leave along with station leave permission.
Ref:- Your letter No. DJSV/HA/I/2002/1960 dated 22.04.2018
Sir,

With reference to the above, I am directed to inform you that, your prayer for 12 (twelve) days Earned Leave w.e.f. 06.05.2019 to 17.05.2019 prefixing 05.05.2019 and suffixing 18.05.2019 & 19.05.2019 along with station leave permission, with your official vehicle, at your own cost, from the morning of 05.05.2019 till the evening of 19.05.2019, has been granted/rejected, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you are requested to submit the application for Earned leave in prescribed format. The Addl. District and Sessions Judge FTC, Sivasagar and in his absence the senior most Judicial officer at the station will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

2286
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-17/2003/ 2285-/A, dated 29.04.19

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Systems Analyst, Gauhati High Court, Guwahati.

6/29/19
JT. REGISTRAR (VIGILANCE)
Sd/-